

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax Appeal No. 86499 of 2018

(Arising out of Order-in-Appeal No. NA/GST A-III/MUM/313/17-18 dated 27.12.2017 passed by Commissioner of GST & CX (Appeals-III), Mumbai.)

M/s Uniso Infraservices Pvt. Ltd.

.....Appellant

1st Floor, Gemstar Commercial Complex,
Ramchandra Lance Extension,
Kanchpada, Malad (W),
Mumbai – 400 064

VERSUS

Commissioner of Central Excise, Mumbai-II

.....Respondent

9th Floor, Piramal Chambers,
Jijibhoy Lane, Lalbaug,
Mumbai-400 012.

APPEARANCE:

None for the Appellant

Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for
the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85506 / 2021

Date of Hearing: 24.02.2021

Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)